



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 855.....

Dated 09-03-2023

To

The Registrar General,
National Green Tribunal,
Faridkot House, New Delhi.

Subject: Request for grant of time to file Status Report in compliance to order dated 6.2.2023 passed by the Hon'ble Green Tribunal (Principal Bench), New Delhi in M.A No. 103 of 2022 in Original Application No. 169 of 2021 titled as H.C. Arora Vs State of Punjab & Ors.

Ref: Order dated 6.2.2023 passed by the Hon'ble Green Tribunal in M.A No. 103 of 2022 in Original Application No. 169 of 2021 titled as H.C. Arora Vs State of Punjab & Ors.

The Hon'ble National Green Tribunal has taken cognizance of an application filed by Sh. H.C. Arora with grievance against failure of the State Authorities to take remedial measures against contamination of ground water in Village Aloarakh, Block Bhawanigarh, District Sangrur.

2) That after considering the background of the status report filed earlier in the case in compliance to order dated 31.3.2022 by Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur and the application now moved by the applicant in M.A No. 103 of 2022, the Hon'ble Tribunal vide order dated 6.2.2023 has observed that the issue of remediation of contaminated site and supply of portable drinking water in the area requires further consideration.

3) That in compliance to the orders dated 6.2.2023 of the Hon'ble National Green Tribunal, the District Magistrate, Sangrur has convened a meeting of the nominees of Central Pollution Control Board; Chief Engineer, Public Health Engineering Department; Member Secretary, Punjab Pollution Control Board on 14.2.2023 to deliberate the matter.

The meeting under the Chairmanship of Deputy Commissioner, Sangrur on 14.2.2023 was attended by Dr. Narender Sharma, Regional Director, CPCB; Er. Ramandeep Singh Sidhu, Environmental Engineer and Er. Mohit Singla, Assistant Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur on behalf of Member Secretary, PPCB; Er. Adarsh Nirmal, Executive Engineer, Department of Water Supply and Sanitation. After deliberations, it was decided as under:

- a) The Punjab Pollution Control Board shall take-up the matter with the Competent Authority for taking necessary action on the Expression of Interest (EOI), received for assessment and remediation of contamination site.

- b) A Joint Committee of Central Pollution Control Board, Punjab Pollution Control Board and Department of Water Supply and Sanitation shall carry out fresh ground water sampling, within 05 days, to verify, whether, the contamination is confined to five wells or has further migrated to other wells.
- c) The Punjab Pollution Control Board shall provide analysis results of the ground water sampling carried out by Joint Committee of Punjab Pollution Control Board and Department of Water Resources, Mohali, after the month of September, 2022.
- d) Executive Engineer, Department of Water Supply and Sanitation, Sangrur shall ensure supply of portable drinking water in the subject cited area.

The minutes of the meeting held on 14.2.2023 are placed at **Annexure-A.**

- 4) That in compliance to the decisions taken during the meeting on 14.2.2023, the analysis of ground water sampling jointly carried out Punjab Pollution Control Board and Department of Water Resources, Mohali after the month September, 2022 had been provided to the Central Pollution Control Board.
- 5) That in compliance to further decision of the meeting held on 14.2.2023, the fresh ground water sampling of the area in question was carried out jointly by the officers of Central Pollution Control Board, Punjab Pollution Control Board and Department of Water Supply and Sanitation on 16.2.2022. Groundwater samples from 22 number tube-wells at Village Alorakh, Bhawanigarh, District Sangrur were collected to verify as to whether the contamination is confined to five wells or has further migrated to other wells. The officers of Central Pollution Control Board had carried the said samples collected on 16.2.2022 for analysis from central laboratory. The analysis reports are awaited.
- 6) That in view of the facts stated herein above, a time period of about two months may kindly be granted of filing of further status report in the case before the Hon'ble National Green Tribunal. The case is listed for hearing before the Hon'ble National Green Tribunal on 13.3.2023.


9/5/23
**Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur**



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 708-710

Through email only

Dated 28-02-2023

To

1. The Member Secretary,
Central Pollution Control Board,
New Delhi.
(mscb.cpcb@nic.in)
2. The Member Secretary,
Punjab Pollution Control Board,
Head Office, Patiala
(msppcb@gmail.com)
3. The Chief Engineer (South)
Department of Water Supply & Sanitation,
Head Office, Patiala
(ce_south@yahoo.com)

Subject: Minutes of meeting held on 14.02.2023 at 04.00 PM under the chairmanship of Deputy Commissioner, Sangrur in the matter of NGT OA No. 169 / 2021 titled as H.C. Arora vs State of Punjab & Ors.

Find enclosed herewith the minutes of meeting held on 14.02.2023 at 04.00 PM under the chairmanship of Deputy Commissioner, Sangrur in the matter of NGT OA No. 169 / 2021 titled as H.C. Arora vs State of Punjab & Ors for information and compliance, please.

Endst. No. 711

A copy of the above is forwarded to the Deputy Commissioner, Sangrur for information, please.

P. S. G.
27/2
Environmental Engineer
Dated 28-02-2023

P. S. G.
27/2
Environmental Engineer

P. S. G.

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

ਖੇਤਰੀ ਦਫ਼ਤਰ, ਇੰਡਸਟਰੀਅਲ ਫੋਕਲ ਪੁਆਇੰਟ, ਸੰਗਰੂਰ

REGIONAL OFFICE, INDUSTRIAL FOCAL POINT, SANGRUR

Email: eerosangrur@gmail.com; Web: www.ppcb.gov.in Ph./Fax No. 01672-233475

Minutes of Meeting held under the Chairmanship of the Deputy Commissioner, Sangrur on 14.02.2023 to review the progress in compliance of the various orders passed by the Hon'ble NGT in the matter of OA no. 169 of 2021 titled as H.C. Arora Vrs. State of Punjab & Ors.

1. Dr. Narender Sharma, Additional Director, CPCB.
2. Er. Ramandeep Singh Sidhu, Environmental Engineer, PPCB, RO Sangrur on behalf of Member Secretary, PPCB.
3. Er. Adarsh Nirmal, Executive Engineer, Department of Water Supply & Sanitation, Sangrur on behalf of the Chief Engineer, Department of Water Supply & Sanitation.
4. Er. Mohit Singla, Assistant Environmental Engineer, PPCB, RO Sangrur.

At the outset, Assistant Environmental Engineer welcomed all members present in the meeting. He apprised that the Hon'ble National Green Tribunal, in the matter of OA No. 169/ 2021 titled as H.C. Arora Vs State of Punjab & Ors. has passed fresh order on 06.02.2023 and the operative part of NGT order is as under: -

"The issue of remediation of the contaminated site and supply of potable drinking water in the area requires further consideration. It needs to be verified whether the contamination is confined to five wells or has further migrated to other wells. Since the issue has been pending for more than ten months, it is necessary to have personal interaction on the issue with nominees of the CPCB, District Magistrate, Sangrur, Chief Engineer, Public Health Engineering Department, Punjab and Member Secretary, State PCB after they deliberate upon the same. They may hold a joint meeting within one week and furnish a report to this Tribunal within two weeks by email. The report may opine about further course of action to remedy the situation with respect of the wells, agriculture and human health issues."

He further apprised that in compliance to the directions of the Hon'ble Tribunal, an executing / Monitoring Committee consisting of following officers was constituted by the Worthy Chief Secretary, Punjab to get the remedial plan executed and to monitor its timely and proper execution:

1. Principal Secretary, Science Technology and Environment, as Chairperson;
2. Chairman, Punjab Pollution Control Board, as member;
3. Deputy Commissioner, Sangrur, as member;
4. Secretary/Additional Secretary, Punjab Water Regulation & Development Authority, as member; and
5. Member Secretary, Punjab Pollution Control Board as convener member.

He further apprised that 2nd meeting of the Executing Committee was held on 03.11.2022 and during meeting, it was apprised to the Committee that the Punjab Pollution Control Board had called Expression of Interest (EOI) through newspapers on 22.06.2022 for assessment and remediation of the ground water quality. However, in reference to the said EOI, only one company has submitted proposal under sealed cover. The matter w.r.t. single EOI was deliberated by the committee and it was decided that a fresh EOI may be called through leading newspapers for assessment and remediation plan of contaminated site alongwith timelines, cost and methodology.

P. S.
**Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Sangrur**

He further added that, in compliance of the decisions taken during the meeting of the above said Executing Committee, the Board has already called fresh EOI dated 29.11.2022 and has received proposals from two firms and further action will be taken in the next meeting of the Executing Committee to be held shortly.

During meeting, the Executive Engineer, Department of Water Supply & Sanitation, Sangrur informed that necessary sampling is being carried out by the Department before supply of portable drinking water in the subject cited area and as per the analysis results of sampling, the concentration of the various parameters were found to be within permissible limits of the drinking water standards prescribed by Centre Ground Water Board.

During meeting, the Additional Director, CPCB informed that fresh sampling is required to be carried out to verify, whether, the contamination is confined to five wells or has further migrated to other wells.

After deliberation, it was decided as under: -

1. The PPCB shall take-up the matter with the Competent Authority for taking necessary action on the 'Expression of Interest' (EOI) received for assessment and remediation of contaminated site.
2. A Joint Committee of CPCB, PPCB and Department of Water Supply & Sanitation shall carry out fresh ground water sampling, within 5 days, to verify, whether, the contamination is confined to five wells or has further migrated to other wells.
3. The PPCB shall provide analysis results of the ground water sampling carried out by Joint Committee of PPCB and Department of Water Resources, Mohali, after the month of September, 2022.
4. Executive Engineer, Department of Water Supply & Sanitation, Sangrur shall ensure supply of portable drinking water in the subject cited area.

Meeting ended with vote of thanks to the chair.


Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur